

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of December, 2021 (6.12.2021 to 10.12.2021)**  
**(through video conference)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
7.12.2021 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	166/MP/2021	NTPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 read with Regulation 7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (IEGC) for payment of Compensation of De-gradation to the Petitioner( On admission) .
	2.	175/MP/2021	GIPL	Petition under Section 79 (1) (c), and 79 (1) (k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling of power for Chuzachen Hydro Electric Power Plant from Eastern Regional Load Dispatch Centre( On admission).
	3.	200/MP/2021	GRACE	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate and application for relaxation & condonation of delay (On admission).
	4.	201/MP/2021	LFA	Petition for relaxation of time limit and for issuance of Renewable Energy Certificate and application for relaxation & condonation of delay (On admission).
	5.	199/MP/2019	TPDDL	Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of availability by Pragati Power Corporation Limited and claiming fixed charges thereto.
	6.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents herein for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioner's 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra.
	7.	205/MP/2021	NTPC	Petition for recovery of Additional Expenditure incurred due to Ash Transportation Charges consequent to MOEF&CC Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis.
	8.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA( Interlocutory application for bringing on record additional documents) .
	9.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
	10.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	11.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.
	12.	103/MP/2021 alongwith I.A.No.71/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid

				Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI.( Interlocutory application seeking to restrain respondent No. 1 from operationalising the long term access from 1.9.2021 and consequential relief)
	13.	104/MP/2021 alongwith I.A.No.72/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.09.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI ( Interlocutory application for seeking urgent interim reliefs).

Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
6.12.2021